

**Central Administrative Tribunal
Ernakulam Bench**

OA/181/00402/2018

Friday, this the 18th day of May, 2018

CORAM

HON'BLE MR.U.SARATHCHANDRAN, JUDICIAL MEMBER

HON'BLE MR.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER

Kunnashada K. Nallakoya, aged 65 years
S/o Koyamma Thacheriyouth
Casual Labourer with Temporary Status (Retd)
Agriculture Demonstration Department
Union Territory of Lakshadweep
Andrott-682 558.
Residing at Kunnashada
Union Territory of Lakshadweep
Andrott-682 558.

Applicant

(By advocate: Mr.N.Unnikrishnan)

versus

1. Union of India represented by the
Secretary to the Government of India
Ministry of Personnel, Public Grievances and Pensions
Department of Personnel and Training
North Block, New Delhi-110 001.
2. The Administrator
Union Territory of Laksadweep
Kavaratti-682 555
3. The Director
Directorate of Agriculture
Union Territory of Lakshadweep
Kavaratti Island-682 555.
4. The Pay and Accounts Officer
Union Territory of Lakshadweep
Kavaratti-682 555
5. The Agriculture Officer
Agricultural Demonstration Unit
Andrott-682 558.
6. The Chairman, Pension Fund Regulatory and
Development Authority, First Floor
ICADR Building, Plot No.6, Vasanthkunj Institutional Area
Phase II, New Delhi-110 070

7. The Pay and Accounts Officer
Central Pension Accounting Office (CPAO)
Ministry of Finance
Department of Expenditure, Trikoot,
Bikajicama Place, New Delhi-110 066.
8. The NSDL E-Governance Infrastructure Limited
1st Floor, Times Tower, Kamala Mills Compound
Senapati Bapat Marg, Lower Parel
Mumbai-400 013
rep by the Managing Director &
Chief Executive Officer
- Respondents

(By Advocate: Mr.S.Manu for R2 to 5 and Mr.M.K.Padmanabhan Nair for R1, 6 & 7)

This OA having been heard on 18th May, 2018, the Tribunal delivered the following order on the same day:

ORDER

By U.Sarathchandran, Judicial Member

The applicant has approached this Tribunal seeking a direction to the respondents for issuing a regular appointment order ex-post facto. He states that he was a casual labourer granted with temporary status and had worked in that capacity till 30.4.2012 and thereafter he was relieved from duty without getting the benefit of regular appointment.

2. It appears that the applicant has approached this Tribunal seeking the aforesaid relief after a lapse of nearly 6 years . No application for condonation of delay has been filed. In the circumstances, we are of the view that the OA is time barred and hence is only to be rejected for belated filing the same beyond the period of limitation prescribed under the Administrative Tribunals Act. The OA is rejected.

(E.K.Bharat Bhushan)
Administrative Member

(U.Sarathchandran)
Judicial Member

Annexures filed by the applicant:

Annexure A1: Copy of page No.4 of Service Book of the applicant.

Annexure A2: Copy of page No.5 of the Service Book of the applicant.

Annexure A3: Copy of page No.7 of the Service Book of the applicant.

Annexure A4: Copy of page No.10 of the Service Book of the applicant.

Annexure A5: Copy of page No.11 of the Service Book of the applicant.

Annexure A6: Copy of page No.13 of the Service Book of the applicant.

Annexure A7: Copy of Discharge Summary-Hospital No.1249960 dated 28.7.2015 issued by the Medical Trust Hospital, Kochi-16.

Annexure A8: Copy of Casual Labourers (Grant of Temporary Status and Regularization) Scheme of Government of India, 1993.

Annexure A9: Copy of Order dated 1.7.2013 in OA No.949/2010 and OA No.746/2011.

Annexure A10: Copy of judgment dated 21.12.2015 in OP (CAT) No.31/2014, 32/2014 and No.42/2013.

Annexure A11: Copy of Office Memorandum No.49014/2/14-Estt (C) dated 26.2.2016.

Annexure A12: Copy of office memorandum No.49014/2/2014-Estt(C) dated 28.7.2016 issued by the first respondent.

Annexure A13: Copy of O.M. No.38/64/98-P&PW(F) dated 1.5.2012.

Annexure A14: Copy of representation dated 10.11.2017.